## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

REGN.NO: OA 1607/88

Date of decision: 28-3-1990.

Shri P.A.Chandwani

Applicant

Vs.

Union of India & others .....

Respondents

CORAM: HON'BLE MR. P.K.KARTHA, VICE CHAIRMAN HON'BLE MR. D.K.CHAKRAVORTY, MEMBER

For the Applicant

Applicant in person.

For the Respondents

Shri K.L.Bhandula, proxy counsel for Mrs.Raj Kumari

Chopra, counsel.

## ORDER

The applicant states that he has received the necessary reliefs from the respondents and he does not wish to pursue the case further. The application is, therefore, dismissed as withdrawn. There will be no order as to costs.

MEMBER

P.K.KARTHA) VICE CHAIRMAN